

In the National Company Law Tribunal, Jaipur

Item No. 107

CP No. (IB)-249/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Luxture Surface Coating Pvt. Ltd.

.....Applicant/Petitioners

VS.

M/s Dhanuka Reality Ltd.

.....Respondent

Order delivered on 15.01.2020

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Harish Tripathi, Adv.

For Respondent(s) : Hemant Kothari, Adv.

ORDER

Heard the submissions made by the proxy counsel for the Operational Creditor. Counsel for the Corporate Debtor is also present. Proxy counsel for the Operational Creditor has sought time for filing rejoinder in the matter. Post the matter to 14.02.2020.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**